

15.3.90 Hon. K. J. Raman, A.M.
Hon. J. P. Sharma, J.M.

Shri. J. N. Tewari, learned counsel
is present for the respondents. He also
states that the applicant is no more.
It is seen that the only remaining
relief in the application is for expunction
of adverse remarks, *prima facie*, with
the demise of the applicant, the
application seems to have abated.
Be that as it may, one further
chance may be given to hear
the learned counsel for the
applicant who appeared on 18.12.89.

List this case for orders
on 29.3.90 with the name of
Shri Rajesh Kumar, as learned
counsel for the applicant.

[Signature]
J.M. A.M.

29.3.90 Hon. D.K. Agrawal, J.M.
Hon. K. Obayya, A.M.

Shri N.P. Singh, brief holder of the learned
counsel for the respondents appears and brings to
our notice an affidavit filed stating that the sole
petitioner Shri A.K. Bhargava died on 1.11.89. Certificate
of death has also been filed. The relief sought in
the petition was for expunction of adverse remarks.
In the circumstances, the petition abates. The
petition is ordered to abate without any order as
to costs.

Shakeel/

[Signature]
A.M.

[Signature]
J.M.

5.4.96 Copy of order issued